

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 881
TO BE ANSWERED ON 14.12.2018

NCPCR SOCIAL AUDIT REPORT

881. SHRI GEORGE BAKER: SHRI KONDA VISHWESHWAR REDDY:
SHRI PARBHUBHAI NAGARBHAI VASAVA: SHRI ANIL SHIROLE::

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of the National Commission for Protection of Child Rights (NCPCR);
- (b) whether the Government is aware of the NCPCR social audit Report on shelter homes and if so, the details thereof along with the reaction of the Government thereto;
- (c) whether any action has been taken by the Government to improve the condition of shelter homes; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a): National Commission for Protection of Child Rights (NCPCR) is entrusted with the function of Protection and Promotion of child rights, wherein it can examine and review safeguards provided under law and recommend appropriate measure and also inquire into complaints and take suo moto notice of matters relating to deprivation and violation of child rights. NCPCR is also mandated to monitor the implementation of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, the Protection of Children from Sexual Offences (POCSO) Act, 2012 and the Juvenile Justice (Care and Protection) of Children Act, 2015.
- (b): The Hon'ble Supreme Court vide its order dated 05-05-2017 in the matter of "Exploitation of children in Orphanages in State of Tamil Nadu v. Union of India" W.P (Crl.) 102 of 2007, had directed NCPCR to conduct a social audit of Child Care Institutions under the Juvenile Justice Act, 2015. In compliance to the said direction, NCPCR has initiated the process of social audit of all Child Care Institutions, including shelter homes, across the country. As on 31.07.2018, a total number of 3514 institutions have been audited.
- (c) & (d): The Ministry has pursued the need for regular monitoring vigorously with all the States and UTs. The States/UTs have been asked to inspect all CCIs under the supervision of DC/DM and furnish a report to Ministry. After analysing the reports submitted by each State/UT, directions have been issued to States/UTs for taking corrective measures with reference to specific deficiencies noticed in the CCIs in each State. Ministry has also issued an advisory for District Administration in case of abuse of children in any Child Care Institutions.
